

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 580/MP/2020

Subject : Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Solar Energy Corporation of India Limited.

Petitioner : ReNew Wind Energy (TN) Private Limited (RWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Petition No. 63/MP/2021 and IA No. 11/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 7.8.2018, Transmission Service Agreement dated 6.9.2018 and Agreement for Long Term Access dated 6.9.2018 executed between ReNew Wind Energy (TN) Private Limited and Power Grid Corporation of India Limited stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantee and levying relinquishment charges.

Petitioner : ReNew Wind Energy (TN) Private Limited

Respondent : Power Grid Corporation of India Limited

Date of Hearing : 27.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Rahul Kinra, Advocate, RWEPL
Shri M.G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapur, Advocate, SECI
Ms. Srishti, Advocate, SECI
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Ms. Soumya Singh, Advocate, CTUIL
Shri G. Umapathy, Sr. Advocate, MPPMCL
Shri Aditya Singh, Advocate, MPPMCL
Shri Swapnil Verma, CTUIL
Shri Ranjit Singh, CTUIL
Shri Bhaskar Wagh, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

Due to paucity of time, the matters could not be taken up for hearing and accordingly, the matters were adjourned. Learned counsels for the Petitioners requested to continue with the interim protection granted by the Commission. The Respondents had not objected the same. Accordingly, the interim protection(s) granted in favour of the Petitioners shall be continued till the next date of hearing.

2. The Petitions shall be listed for hearing on 29.11.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**